

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 922/2017

New Delhi, this the 11th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Shri D. D. Pandey
Age – 51 years
Group-C
S/o Sh R. N. Pandey
Commercial Clerk
Working under Divisional Commercial Manager,
North-Eastern Railway
Lakhimpur. ...Applicant

(By Advocate : Ms. Meenu Mainee)

Versus

Union of India : Through

1. Secretary
Railway Board,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. General Manager
North Eastern Railway,
Gorakhpur.
3. Divisional Railway Manager,
North Eastern Railway,
Gorakhpur.
4. Divisional Railway Manager,
North Eastern Railway,
Lucknow. ...Respondents

O R D E R (O R A L)

By : V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant who is working as Commercial Clerk under the Divisional Commercial Manager, North Eastern Railway filed the O.A seeking the following reliefs :-

”8.1 That the Hon’ble Tribunal may be graciously pleased to allow this application and direct the respondent no. 1 to issue appropriate instructions to respondents no. 2 & 3 for giving the benefit of seniority as well as promotions as per Railway Board instructions dated. 21.4.1982 vide which the applicant is entitled to seniority from the date he had completed 3 years of service as Mobile Booking Clerk.

8.2 That this Hon’ble Tribunal may further be pleased to direct respondents no. 2 & 3 to extend the benefit of the judgment of Hon’ble Delhi High Court in terms of which the judgment of this Hon’ble Tribunal has been upheld vide judgment dated 7.10.2004.

8.3 That this Hon’ble Tribunal may also be pleased to direct the respondents to give all arrears due to the applicant.

8.4 That this Hon’ble Tribunal may be pleased to direct the respondents to pay interest @12% per annum from the date from which the amount was due till the date of payment.

8.5 That the Hon’ble Tribunal may also graciously be pleased to pass any other or further order as may be deemed fit and proper on the facts and circumstances of the case.”

3. It is submitted that the applicant made number of representations including Annexure A/10 dated 14.03.2014 (colly.), ventilating his grievances before the respondents, however, no orders have been passed till date.

4. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider Annexure A/10 (colly.) representations of the applicant and pass an appropriate speaking and reasoned order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/